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I IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

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ORIGINAL APPLICATION No.1170 of 96.  
DATE OF DECISION : 09-10-96.

A.Eswar Rao .. Applicant.

vs.

1. The Divl.Rly.Manager,  
SC Rly, Divisional Office,  
Vijayawada-520 001.
2. The Sr.Divl.Personnel Officer,  
SC Rly, Vijayawada.
3. The Sr.Divl.Electrical Engineer,  
SC Rly, Vijayawada.
4. Aslam Javeed
5. T.Tata Rao
6. Ch.Jaya Raju

.. Respondents.

Counsel for the applicant : Mr.J.M.Naidu

Counsel for the Respondents : Mr. D.F.Paul,SC for Rlys.

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

Heard Mr.J.M.Naidu, learned counsel for the applicant and Mr.C.V.Malla Reddy for Mr.D.F.Paul, learned counsel for the respondents.

2. This OA is filed for setting aside the selection memorandum No.8/P.563/VIII/Vol.CIII/Motors drivers, dated 1-7-96 and posting order thereon as Jeep Driver Gr.III in the scale of pay of Rs.950-1500/- by memorandum No.B/P.535/III/Motor/Drivers/Gr.III/Vol.I dated 10-07-96 (Annexure8) whereby R-4 to 6 only were promoted and for a consequential direction to promote the applicant herein to the post of Driver Gr-III. The learned counsel for the applicant submits that he has been working as Jeep Driver for more than 11 years on honorarium basis and hence his non-selection to the post of Jeep Driver Gr.III is arbitrary.

3. The applicant has filed a representation in this connection addressed to R-1 by his representation dated 3-9-96 (Annexure-9). But that representation is yet to be disposed of. The applicant submits that he will <sup>be</sup> satisfied if a direction is given to R-1 to dispose of the representation after scrutinising the trade test proceedings.

4. In view of the above submission, the OA is thus disposed of as under:-

R-1 should dispose of the representation of the applicant dated 3-9-96 (Annexure-9) in accordance with rules after perusing the trade test proceedings for the promotion to the post of Jeep Driver in the trade test in which the applicant had participated. Time for compliance is 3 months from the date of receipt of a copy of this order.

5. The OA is ordered accordingly at the admission stage itself. No costs.

(Registry should send a copy of this OA with enclosures along with the judgement to R-1)

(R.RANGARAJAN)  
MEMBER (ADMN.)

Dated : The 09th Oct.1996.  
(Dictated in the Open Court)

spr

Avv  
D. R. (S)

..3..

O.A.NO.1170/96

## COPY TO:

1. The Divisional Railway Manager,  
South Central Railway,  
Vijayawada - 520 001.
2. The Senior Divisional Personnel Officer  
South Central Railway, Vijayawada.
3. The Senior Divisional Electrical Engineer,  
South Central Railway,  
Vijayawada.
4. One copy to Mr.J.M.Maidu, Advocate,CAT,Hyderabad.
5. One copy to Mr.D.F.Paul, SC for Railways,  
CAT,Hyderabad.
6. One copy to library,CAT,Hyderabad.
7. One duplicate copy.

YLKR

9/5/96

Typed By  
Compared by

Checked By  
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

DATED: 9.10.96

ORDER/JUDGEMENT  
R.A/C.P./M.A. NO.

in  
O.A. NO. 1170/96

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED  
DISPOSED OF WITH DIRECTIONS  
DISMISSED  
DISMISSED AS WITHDRAWN  
ORDERED/REJECTED  
NO ORDER AS TO COSTS.

YLR

II COURT

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केन्द्रीय प्रशासनिक अंचिकारी Central Administrative Tribunal DESPATCH
30 OCT 1996 New
हैदराबाद न्यायालय HYDERABAD BENCH